

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2018

Subject : Petition for unilateral surrender of 400 MW power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA.

Date of Hearing : 29.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL)

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Debi Prasad, DVC
Shri Ashish Anand Bernad, Advocate, MPPMCL
Shri Paramhans, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the matter relates to the unilateral surrender of 400 MW power by respondent, MPPMCL from Mejia Thermal Power Station and Chandrapura Thermal Power Station of DVC in violation of provision of PPA dated 3.3.2006. Learned counsel pointed out that after filing of the present petition, respondent, MPPMCL has made a payment of ₹430 crore towards deemed fixed charges. He however submitted that the balance amount of ₹150 crore is still outstanding. He accordingly prayed that the petition may be admitted and notice issued to the respondent.

2. The learned counsel for the respondent, MPPMCL requested for grant of time to file its reply in the matter.

3. The Commission after hearing the parties, admitted the petition and directed to issue notice to the respondent. The Commission directed the Petitioner to serve copy of the petition on the respondent if not served, on or before 8.6.2018. The respondent is directed to file its reply, by 25.6.2018, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 6.7.2018.

4. Matter shall be listed for hearing on 9.8.2018. Pleadings in the matter shall be completed prior to the said date of hearing.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**